Ten IPS officers of Group A are also posted in UT, Chandigarh. Out of these officers one belong to Haryana Cadre and one from Punjab Cadre. Rest eight officers are from AGMU Cadre. Nine Entry Grade DANIPS officers (Group B) have also been posted at Chandigarh.

- (b) The endeavour of Chandigarh Administration is to have the deputationists from Punjab and Haryana broadly in the ratio of 60:40 as fixed and as per administrative convenience.
 - (c) MHA has not received any such report.

Attacks against Dalits

2616. SHRI K.K. RAGESH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise details of number of attacks against dalits and Scheduled Castes occurred during the last three years; and
 - (b) the steps taken by the Centre to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), the State/UT-wise details of cases registered under atrocities including attacks against Schedule Castes is given in Statement (*See* below). NCRB does not maintain data on attacks against dalits separately.

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Ministry of Home Affairs issues advisories from time to time. Advisory dated 1st April, 2010 regarding Crime against Scheduled Castes/Scheduled Tribes is available at http://www.mha.nic.in/sites/upload files/mha/files/pdf/Advisory-SCST 010610.pdf

Statement

State/UT-wise cases registered under attrocities# against persons belonging to Scheduled Castes (SCs) during 2012-2014

Sl. No.	State/UT	2012	2013	2014\$
1.	Andhra Pradesh	3048	3264	2104
2.	Arunachal Pradesh	0	0	0

Sl. No.	State/UT	2012	2013	2014\$
3.	Assam	4	8	2
4.	Bihar	4821	6721	7874
5.	Chhattisgarh	262	242	359
6.	Goa	9	11	12
7.	Gujarat	1026	1190	1075
8.	Haryana	252	493	444
9.	Himachal Pradesh	126	144	113
10.	Jammu & Kashmir	1	0	0
11.	Jharkhand	696	978	903
12.	Karnataka	2594	2555	1865
13.	Kerala	810	756	712
14.	Madhya Pradesh	2875	2945	3294
15.	Maharashtra	1086	1657	1763
16.	Manipur	0	1	1
17.	Meghalaya	0	0	0
18.	Mizoram	0	0	0
19.	Nagaland	0	0	0
20.	Odisha	2265	2592	1657
21.	Punjab	71	126	123
22.	Rajasthan	5559	6475	6734
23.	Sikkim	5	6	3
24.	Tamil Nadu	1638	1844	1486
25.	Telangana			1427
26.	Tripura	76	48	1
27.	Uttar Pradesh	6201	7078	8066
28.	Uttarakhand	33	34	60
29.	West Bengal	85	115	130
	Total (States)	33543	39283	40208
30.	A&N Islands	0	0	0
31.	Chandigarh	2	4	1

Unstarred	Ouestions	125
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Sl. No.	State/UT	2012	2013	2014\$
32.	D&N Haveli	0	0	0
33.	Daman & Diu	0	1	0
34.	Delhi	44	52	86
35.	Lakshadweep	0	0	0
36.	Puducherry	4	6	5
	Total (UTs)	50	63	92
	Total (All-India)	33593	39346	40300

[#] includes Murder, Rape, Kidnapping and Abduction, Dacoity, Robbery, Arson, Hurt, SC/ST (Prevention of Atrocities) Act for the year 2012 & 2013 # includes Murder, Attempt to Commit Murder, Rape, Attempt to Commit Rape, Assault on women with intent to outrage her Modesty, Insult to the Modesty of Women, Kidnapping and Abduction, Dacoity, Robbery, Arson, Grievous Hurt, Riots, Other IPC Crimes and SC/ST (Prevention of Atrocities) Act for the year 2014

Report on joining of youths in anti-India militant groups

2617. SHRI PANKAJ BORA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has report on joining of youths in anti-India militant groups;
 - (b) if so, the detail of reports thereon; and
 - (c) the action proposed by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes, Sir. There are militant/terrorist outfits active in the country. The Government has a comprehensive Policy to firmly deal with such Terror/militant outfits. The Policy includes steps to enhance the capacity to State Police forces, system of intelligence sharing and upgradation of capacity of specialized forces of the Central Government to combat terrorism/militancy effectively.

Corridors of human trafficking in India

2618. SHRI PANKAJ BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received complaints regarding corridors of human trafficking in India;

^{\$} Andhra Pradesh and Telangana were carried out from erstwhile Andhra Pradesh. Source: Crime in India Data.